IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE SEVENTEENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 27965 OF 2025

Between:

Badri Tejal, Minor D/o B. Venkata Rao, S/o Late Badri Panasaiah, Aged about 17 years, R/o 7-1-212/A/52, Shiv Bagh, Near Nalanda High School, Ameerpet, Hyderabad.
(Represented by her natural guardian/father B. Venkata Rao)

...PETITIONERS

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. The Director of Medical Education, Government of Telangana, Koti, Hyderabad.
3. Kaloji Narayana Rao University of Health Sciences (KNRUHS), Warangal, Telangana State, Represented by its Registrar.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 3rd respondent in not considering the petitioners request for registration and exercising web options for admission into MBBS/BDS course under Quota B Category in ongoing or next phase of counseling for the academic year 2025-26 as illegal, arbitrary, un-constitutional and consequently direct the respondents to consider and permit the petitioner for registration and exercising web options for admission into MBBS/BDS course under Quota B category for the academic year 2025-26 in ongoing or next phase of counseling.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider and permit the petitioner for registration and exercising web options for admission into MBBS/BDS course under Quota B category for the academic year 2025-26 in ongoing or next phase of counselling pending disposal of the writ petition.

Counsel for the Petitioner: SRI D.RAMAKRISHNA
Counsel for the Respondent Nos.1 & 2: GP FOR MEDICAL HEALTH & FW
Counsel for the Respondent No.3: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Petition No.27965 of 2025

ORDER:

Heard Mr.D.Ramakrishna, learned counsel for the petitioner; Ms.K.Swapna Madhuri, learned Assistant Government Pleader for Medical, Health and Family Welfare Department appearing for respondents No.1 and 2 and Mr.T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (for short 'the University') appearing for respondent No.3.

2. The petitioner filed this writ petition seeking a direction to the respondents to permit her to register online and exercise web option for admission into MBBS/BDS course under Management Quota "B" category for the academic year 2025-2026 in the ongoing or next phase of counselling.

3. Learned counsel for the petitioner submits that inadvertently the petitioner could not register for admission under Management Quota "B" category. Therefore, the University is not permitting her to seek admission under

Management Quota "B" category. He further submits that the petitioner be granted liberty to submit a representation to the University with regard to her grievance and on such representation being filed, the University may be directed to consider the same in line with similar order dated 21.08.2025, passed by this Court, in other case such as W.P.No.24560 of 2025.

4. Learned Standing Counsel for the University submits that the last date of applications for registration has been closed and the University cannot extend the date. He submits that the counselling process has commenced since 15.09.2025, after the issue of 'local candidate' was decided by the Hon'ble Supreme Court *vide* judgment dated 01.09.2025 in Special Leave Petition (C) Nos.21536-21588 of 2024. Therefore, the University would not be in a position to entertain the petitioner's application for registration for admission to MBBS/BDS Course under Management Quota 'B' category. It would be a futile exercise.

5. Having regard to the aforesaid circumstances and upon consideration of the submission of learned counsel for the

parties, we are of the view that since the admission to MBBS/BDS course has a definite timeline required to be adhered to by the University and the cut off dates for application or counselling are sacrosanct, there is no point in asking the University to consider the petitioner's application for fresh registration and participating in the ongoing counselling for admission to MBBS/BDS course under Management Quota 'B' category. Therefore, we are not inclined to issue any directions to that effect.

6. Accordingly, the Writ Petition is dismissed.

7. At this stage, learned counsel for the petitioner submits that in case the date of applications for registration to the above courses is extended, the petitioner may be granted liberty to submit application for admission to MBBS/BDS Course under Management Quota 'B' category and on such application being filed, the University may be directed to consider the same.

8. It goes without saying that in case the date of applications for registration to the above courses is extended, it would be open for the petitioner to make such an

application, which would be considered by the respondents in accordance with law.

As a sequel, miscellaneous petitions, pending if any, stand closed. There shall be no order as to costs.

SD/- K.BHAVANI SWAMY
ASSISTANT REGISTRAR

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SECTION OFFICER

To

1. One CC to SRI D.RAMAKRISHNA, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI T.SHARATH, SC FOR KNRUHS OPUC]
4. Two CD Copies

PSK.
TKS

HIGH COURT

DATED:17/09/2025

ORDER

WP.No.27965 of 2025



DISMISSING THE WRIT PETITION
WITHOUT COSTS

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ASV
27/10/25